## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-45/2005/3340/A

From :-

Smti Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Smti. Farhana Sultana,

District & Sessions Judge,

Morigaon.

أصو

Dated Guwahati, the 23 May, 2025.

Sub:-

Casual leave as well as restricted holiday.

Ref:-

Your letter No. DJM/3095, dated 21.05.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted restricted holiday on 26.05.2025 as well as casual leave on 27.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 23.05.2025 till the morning of 28.05.2025, as prayed for. The Additional Sessions Judge cum Special Judge, POCSO, Morigaon, and in her absence, the Additional District & Sessions Judge, Morigaon, and in his absence, the Chief Judicial Magistrate, Morigaon and in his absence, the next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-106/2007/3341/A, dated , 23-05-2025 Copy to:

J. The Project Manager, Gauhati High Court.

 $\mathscr{O}$ 

3.08.25

JT. REGISTRAR (VIGILANCE)